

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15286/2011

(From the judgement and order dated 31/03/2011 in AA No.
160/2010 of The HIGH COURT OF BOMBAY)

BHARAT RASIKLAL ASHRA Petitioner(s)

VERSUS

GAUTAM RASIKLAL ASHRA & ANR Respondent(s)

(With appln(s) for and prayer for interim relief)

Date: 08/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIKFor Petitioner(s) Mr. L. Nageshwar Rao, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Ms. Namrata sood, Adv.
M/S. K.J. John & Co., Adv.For Respondent(s) Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agarwal, Adv.
Mr. E.C. Agrawala, Adv.
Ms. Radhika Gautam, Adv.UPON hearing counsel the Court made the following
O R D E R

The mediator (Justice Sujata V. Manohar)
has sent a failure report dated 20.7.2011.
Issue notice. Mr. E.C. Agrawala,
learned counsel accepts notice on behalf of
the respondents.

The interim direction of this Court by
order dated 31.5.2011 that the petitioner shall
not be arrested shall continue.

List for final disposal next week.

(O.P. Sharma)
Court Master(M.S. Negi)
Court Master